

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil) No(s). 691/2026

SAROJ BALA

Petitioner(s)

VERSUS

GOVERNMENT OF INDIA & ORS.

Respondent(s)

Date : 07-09-2026 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

For Petitioner(s) :Ms. Sanjivani Aggarwal, Adv.
Ms. Jyoti Aggarwal, Adv.
Mr. Pradeep Shekhawat, Adv.
Mr. Swaraj Swarup Aggarwal, Adv.
Ms. Filza Moonis, AOR

For Respondent(s) :Ms. Ankita Sharma, AOR
Mr. Arjun D Singh, Adv.
Ms. Ishika Neogi, Adv.

Mr. Shivendra Dwivedi, A.A.G.
Ms. Onmichon Ramrar, Adv.
Mr. Vivek Singh, AOR

Mr. Omar Hoda, A.A.G.
Mr. Aviral Jain, Adv.
Mr. Surya Kiran Singh, Adv.
Mr. Abhinav Chakravarty, Adv.
Mr. Sanchit Garga, AOR
Mr. Shashwat Jaiswal, Adv.
Ms. Diksha Arora, Adv.
Mr. Bhanu Pratap Singh, Adv.
Ms. Oorja Goel, Adv.

Mr. Aaditya Aniruddha Pande, AOR
Mr. Siddharth Dharmadhikari, Adv.
Mr. Shrirang B. Varma, Adv.
Mr. Sourav Singh, Adv.
Ms. Chitransha Singh Sikarwar, Adv.

Mr. Sameer Abhyankar, AOR
Mr. Krishna Rastogi, Adv.
Mr. Aryan Srivastava, Adv.

Mr. Nalin Talwar, Adv.

Mr. Keshav Ranjan, AOR

Ms. Preeti, Adv.

Ms. Kanchan Tripathi, Adv.

Mr. Rakesh Kumar, Adv.

Mr. Pukhrambam Ramesh Kumar, AOR

Mr. Karun Sharma, Adv.

Ms. Rajkumari Divyasana, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. As per the Office Report, all the States have been duly served. However, none of the Respondents have come forward with their reply affidavit(s)/compliance report(s).
2. Let a show-cause notice be issued to the Chief Secretaries of all the States/Union Territories as to why costs of Rs. 25,000 should not be imposed on each State/Union Territory for their failure to file any reply affidavit(s)/compliance report(s).
3. Post this matter on 28.09.2026.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
DY. REGISTRAR